

Central Administrative Tribunal
Principal Bench: New Delhi

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O.A. No.2338/2002

M.A. No.1952/2002

This the 10th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

1. Shri N.P. Sarin,
S/o Late Shri G.P. Sarin,
2. Shri S.R. Bassi
S/o Shri Chugra Ram
3. Shri S. Vasudevan
S/o Shri Shankaran
4. Shri N.S. Sharma
S/o Shri Sunahri Lal Sharma
5. Smt. Saroj Bhasin
W/o Shri S.K. Bhasin

-Applicants

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through the Secretary,
Ministry of Communications, Dept. of Posts,
Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Delhi Circle,
Meghdoot Bhawan, New Delhi-110001.

-Respondents

ORDER (Oral)

Justice V.S. Aggarwal:

Miscellaneous Application No.1952/2002 allowed as
prayed. Permission is granted to the applicants to file an
application jointly OA No. 2338/2002.

2. It is not in dispute that the applicants have
submitted a representation with respect to the alleged
order which is being impugned in the present application.
No decision in this regard as yet has been taken.



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3. It would be appropriate that respondent No.1 through its Secretary, Department of Posts, will consider the representation of the applicants and pass a speaking order preferably within a period of four months from the date of receipt of a copy of this order.

4. OA is disposed of in the above terms. No costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

cc.